# Form No. 27

## Order of Reference in Administration Suit.

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

ORDINARY ORIGINAL CIVIL JURISDICTION

SUIT NO. OF 19

CORAM :

DATE :

..... PLAINTIFF.

versus

..... DEFENDANT.

The plaintiff claims to have the movable and immovable property of ..... deceased duly administered And the suit being this day called on for hearing and final disposal and upon hearing ..... advocate for the plaintiff and ..... Advocate for the defendant and upon hearing evidence and perusing exhibits, this Court doth order that the suit be referred to the Commissioner for Taking Accounts to take the following accounts :-

(1) An account of the debts of the said deceased.
(2) An account of the funeral expenses of the said deceased.
(3) (in cases of a will) An account of the legacies bequeathed by the said deceased in his will,
(4) An account of the movable and immovable property of the said deceased.
(5) An account of the costs to be paid out of the property of the said deceased. (or by the ..... as the case may be)

And this Court doth further order that the property of the said deceased be applied in due course of administration And this Court doth further order that the parties to this suit do appear before the said Commissioner and the said Commissioner do report to this Court within six months from the date of the lodging of a certified copy of this order in his office upon the matters hereby referred and for the better taking of such accounts this Court doth further order that the said parties do produce before the said Commissioner all books, papers and documents in their custody, possession or power relating thereto And this Court doth lastly order that any of the said parties shall be at liberty to apply to the Court as there may be occasion.

Witness ....., Chief Justice at Bombay aforesaid this ..... day of ..... 19 .

By the Court,
Prothonotary and Senior Master,

Sealer

The ..... day of ..... 19 .

Order of reference drawn on the application
of .....
Advocate for .....